

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOBILE CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MOBILE CONSTRUCTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12 th April, 1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1993PTC071550
5.	Address of the registered office and principal office (if any) of corporate debtor	A wing, 6th Floor, Universal Business Park, Chandivali Farm Rd, Off. Saki Vihar Rd, Andheri (E), Mumbai, Maharashtra, India, 400072
6.	Insolvency commencement date in respect of corporate debtor	18 th February, 2025
7.	Estimated date of closure of insolvency resolution process	16 th August, 2025; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Abhijit Gokhale IBBI Regn No: IBBI/IPA-002/IP-N00964/2020-2021/13092
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A/1903, 19th Floor, N L Aryavarta, N L Complex, Dahisar East, Op. Anand Nagar, Mumbai - 400068. Registered Email-id: abhijitgokhale07@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email-id cirp.mobileconstructions@gmail.com
11.	Last date for submission of claims	4 th March, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the form: https://ibbi.gov.in/en/home/downloads -

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MOBILE CONSTRUCTIONS PRIVATE LIMITED** vide order No. C.P. (IB) 306/2024 dated 18th February, 2025

The creditors of **MOBILE CONSTRUCTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 4th March, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th February, 2025

Place: Mumbai




Interim Resolution Professional

In the matter of MOBILE CONSTRUCTIONS PRIVATE LIMITED

IBBI Registration No. IBBI/IPA-002/IP-N00964/2020-2021/13092

Registered Address: A/1903, 19th Floor, N L Aryavarta,

N L Complex, Dahisar East, Op. Anand Nagar, Mumbai - 400068.

Registered Email Id: abhijitgokhale07@gmail.com

AFA Valid Upto 30th June, 2025

Process specific address for correspondence:

Orion Resolution and Turnaround Private Limited,

811,8th Floor, Meadows, Sahar Plaza Complex, Off. J B Nagar/Chakala

Metro Station, Andheri – Kurla Road, Andheri East, Mumbai - 400093.

Process specific email id: cirp.mobileconstructions@gmail.com

IMPORTANT

Whistler care is taken prior to acceptance of advertising copy...

PUBLIC NOTICE

Sealed tenders are invited for alienation of the property on 'as is where is' and 'as is what is' basis...

SCHEDULE OF PROPERTIES

All that piece and parcel of property bearing Khassa/Survey No.180/1 of Village Ghopad...

Mr. Nitin Venkata - TRUSTEE, INSTITUTE FOR TECHNOLOGY AND MANAGEMENT TRUST

SUPRA PACIFIC FINANCIAL SERVICES LIMITED

Notice is hereby given that pursuant to provisions of Section 170 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014...

APPOINTMENT OF Mr. ADITYADITYA GEORGE VARUGHESE as Non-Executive Independent Director of the Company.

APPOINTMENT OF Mr. RAMANATHAN BALAKRISHNAN as Non-Executive Non-Independent Director of the Company.

The Company has on 19th February 2025 completed the dispatch of Postal Ballot Notice by electronic means to those members whose details are registered in the record of depositors...

In compliance with the MCA circulars, the company has provided only the remote e-voting facility to the members to enable them to cast their votes electronically.

The members who are entitled to cast their votes electronically are listed in the list of members who are entitled to cast their votes electronically.

The result of the Postal Ballot will be announced by the Chairman or a member authorized by him on or before 24th March 2025 at the Registered Office of the Company.

For Supra Pacific Financial Services Ltd. Sd/- Leena Yeshwant Company Secretary

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with 2 columns: S.No., Particulars. Contains details of MOBILE CONSTRUCTIONS PRIVATE LIMITED including incorporation date, registered office, and insolvency process details.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process for the MOBILE CONSTRUCTIONS PRIVATE LIMITED...

Insolvency Professional Sd/- Anshul Gokhale, Insolvency Professional, 1811, 8th Floor, Mezzanine, Sahar Plaza Complex, D/E, 18 Nagar Chowk, Mumbai - 400063.

SELLWIN TRADERS LTD. CIN: L51909WB180PLC033018. 126/9 Old China Bazar Street, Kolkata-700011.

CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT. Corrigendum to the Notice of Postal Ballot dated January 16, 2025...

1. In Point no. (p), the paragraph - 'Practicing Company Secretary's Certificate', shall be read as under: The Company has obtained a Certificate from Mr. Anurkumar/Dineshchandra Gandhi, Practicing Company Secretary No. JA06101, certifying that the preferential issue is being made in accordance with the requirements contained in the SEBI (ICDR) Regulations 2018.

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED invent. Suite 8, Ground Floor, Balthazar, 229, Nariman Point, Mumbai - 400021.

POSSIBLION NOTICE. Whereas, the undersigned being the Authorized Officer of Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002...

DESCRIPTION OF PROPERTY. Flat No. 101, 1st Floor, Pashchimam Highway, Near Pashchimam ChSL, Nehru Road, Nr. Sahar Hotel & Western Express Highway, Via Parle East, Mumbai - 400057.

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POSSIBLION NOTICE (Section 13(4)) (For Immovable Property). WHEREAS, the undersigned being the Authorized Officer of the Canara Bank, Vokola Branch, appointed under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002...

WHEREAS, the undersigned being the Authorized Officer of the Canara Bank, Vokola Branch, appointed under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) in exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002...

DESCRIPTION OF THE IMMOVABLE PROPERTY. All the part and parcel of Residential Flat bearing Flat No. 1605 on the 16th Floor Admn 55/76 Surj, Carpet area: 12' Wings of the project known as 'Wesley Valley'...

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NOTICE OF SALE OF COMPANY AS GOING CONCERN THROUGH E-AUCTION. Regd. Off. At: Gata No. 12, Jamnadas Industrial Estate Opp. Jewahar Talukas, Mulund - West, Mumbai, Maharashtra, India - 400080.

Notice is hereby given that the undersigned being the Liquidator of North American Mercantile India Private Limited - under Liquidation (under Section 201B of the Insolvency and Bankruptcy Code, 2016)...

WHEREAS THERE IS BASIS AND NO RECOURSE BASIS. Sale will be done by the undersigned through E-Auction service provider PSE Allstate Private Limited through portal https://banknet.com. All the assets are located at Gata No. 12, Jamnadas Industrial Estate Opp. Jewahar Talukas, Mulund - West, Mumbai, Maharashtra, India...

Important Terms and Conditions of E-Auction: 1) Earnest Money Deposit (EMD) of the successful bidder shall be forfeited in full multiple during the auction process.

Important Terms and Conditions of E-Auction: 2) Bidding will be allowed only if EMD prescribed for the respective lot is remitted as per specified time.

Important Terms and Conditions of E-Auction: 3) As on the date of issuance of Sale Certificate by the Liquidator, the current operational assets shall be transferred/identified to have been transferred as a part of the Corporate Debtor being sold as going concern subject to terms and condition of E-Auction Process Document.

Important Terms and Conditions of E-Auction: 4) The Registration charges and other applicable taxes/charges if any shall be paid extra by the bidder/bidder to participate in the auction.

Important Terms and Conditions of E-Auction: 5) This intended Auctions may refer to the complete E-Auction Process Document containing details of terms and conditions of the E-Auction on the website of the E-Auction service provider https://banknet.com or may describe via email to the contact person at banknet@gmail.com.

Important Terms and Conditions of E-Auction: 6) It is clarified that this invitation pertains to prospective bidders and does not create any liability or obligation on the part of the Liquidator or the Company to effectuate the sale.

Important Terms and Conditions of E-Auction: 7) The Liquidator has the absolute right to accept or reject any or all offers/bids or to postpone/annul the e-auction or to withdraw any property or portion thereof from the auction proceeding at any stage or irregularly any interested party/ potential investor/ bidder without any liability. Any revision in the sale notice will be uploaded on the website on https://banknet.com/insolvency-notice-auction-listing.

Important Terms and Conditions of E-Auction: 8) It is requested to all the bidders to kindly visit the website regularly. Sd/- Ms. Palki Swagnil Desai, Insolvency Professional, 1811, 8th Floor, Mezzanine, Sahar Plaza Complex, D/E, 18 Nagar Chowk, Mumbai - 400063.

Union Bank of India logo and regional office information for Mumbai.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT) 30 DAYS E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) / RULE 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s), that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor) will be sold on 'AS IS WHERE IS', 'AS IS WHAT IS', 'WHATEVER THERE IS' and 'WITHOUT RECOURSE BASIS' on 27.03.2025 in between 12.00 PM to 5.00 PM...

Online E-Auction through website https://banknet.com Date & Time of Auction : 27.03.2025 at 12.00 P.M to 05.00 P.M.

Table with 4 columns: Lot No., Name of the Borrower, Reserve Price in Rupees, and Encumbrance Possession. Lists multiple auction lots with details on borrower names, property descriptions, and reserve prices.

Bidders are requested to visit the Bank's website https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx for detailed terms & conditions of E-Auction and other details before submitting their Bids for taking part in the E-Auction.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) / RULE 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002. This may also be treated as notice under Rule 8 (6) / Rule 9 (1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction on the above mentioned date.

Date : 20.02.2025 Place: Mumbai Authorised Officer, Union Bank of India

THE BUSINESS DAILY FOR DAILY BUSINESS. FINANCIAL EXPRESS logo and website information.

